

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

30.08.2004.

V.R. Chaitanya

For hearing  
order to 30.8.04.1  
27.8.04

M. Venkatesh

Order dated 30.08.2004.

By filing a memo dated 30.8.04, learned counsel for the Applicant has submitted that the Applicant having preferred a representatives to the Member of the Postal Service Board, against the order of punishment imposed on him vide order under Annexure-5, he intends to withdraw this OA as continuance of this OA in this Tribunal, may prejudice his case. Heard Mr. Mishra, learned counsel for the Applicant and Mr. A.K. Basu, Lt. Senior Standing Counsel appearing for the Respondents.

Prayer is allowed. OA is accordingly disposed of being withdrawn with liberty to agitate if his grievances are not settled. No costs.

V.R. Chaitanya  
M. Venkatesh (J)V.R. Chaitanya  
A.K. Basu  
30.8.04Order or award  
may be served to  
the counsel for both1  
SSC